

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

For the attention of stakeholders of Kanakadhara Ventures Private Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Kanakadhara ventures Private Limited
2.	Date of incorporation of corporate debtor	28-09-2005
3.	Authority under which corporate debtor is incorporated / registered	Register of Companies – Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN No. U70102TG2005PTC047611
5.	Address of the registered office and principal office (if any) of corporate debtor	H.NO.8-3-1114/1, KESHAV NAGAR, SRINAGAR COLONY HYDERABAD TG 500073 IN.
6.	Date of closure of Insolvency Resolution Process	12.08.2021
7.	Liquidation commencement date of the corporate debtor	13.08.2021 (Order uploaded on NCLT website on 17.08.2021)
8.	Name and registration number of the insolvency professional acting as Liquidator	Chillale Rajesh IBBI/IPA-001/IP-P00699/2017-2018/11226
9.	Address and e-mail of the Liquidator, as registered with the Board	B-421, Western Plaza, O. U. Colony, H. S. Darga, Hyderabad 500 008 Telangana. chillalerajesh@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the Liquidator.	B-421, Western Plaza, O. U. Colony, H. S. Darga, Hyderabad 500 008 Telangana. kanakadhara.liq@gmail.com
11.	Last date for submission of claims	12.09.2021

Notice is hereby given that the Hon'ble National Company Law Tribunal Hyderabad Bench has ordered the commencement of a Liquidation of M/s. **Kanakadhara Ventures Private Limited** on August 13, 2021.

The stakeholders of M/s. **Kanakadhara Ventures Private Limited** are hereby called upon to submit their claims or update their claims submitted during the Corporate Insolvency Resolution Process as on the Liquidation Commencement date with proof on or before September 12, 2021 to the Liquidator at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date: August 19, 2021
Place: Hyderabad.

Rajesh Chillale
IBBI/IPA-001/IP-P00699/2017-2018/11226
Liquidator, Kanakadhara Ventures Private Limited